

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 1181  
ANSWERED ON MONDAY, July 27, 2026/ SHRAVANA 5, 1948 (SAKA)  
REGULATION OF ANTI-COMPETITIVE PRACTICES  
QUESTION**

**1181 Shri Magunta Sreenivasulu Reddy:**

**Will the Minister of CORPORATE AFFAIRS**

**be pleased to state:**

- (a) the details of the total number of anti-competitive cases inquired into and disposed of by the Competition Commission of India (CCI) during the last five years, year-wise;**
- (b) the details of the major companies and big technology firms against whom inquiries have been conducted, along with the nature of violations, penalties imposed and current status;**
- (c) the details of the total amount of penalties collected from such companies, year-wise;**
- (d) the details of the number of consultations, stakeholder meetings and outreach programmes conducted by CCI with MSMEs to understand competition-related issues, along with key concerns raised;**
- (e) the details of steps taken to strengthen capacity-building within CCI, including training of officers in AI and Machine Learning tools for detection of anti-competitive practices; and**
- (f) the details of list of national and international institutions collaborated with for training, research and technical assistance, along with the nature of such collaborations?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS.**

**(SHRI HARSH MALHOTRA)**

**(a): The details relating to anti-competitive cases under Sections 3 and 4 of the Competition Act, 2002, from FY 2021–22 to FY 2025-26, are provided at Annexure-I.**

**(b) & (c): Details of major companies/ big technology firms against whom inquiries were conducted under Sections 3 & 4 of the Competition Act, 2002, including nature of violations, penalties imposed, present status of cases, and year-wise penalties collected during FY 2021-22 to FY 2025-26 from such companies are at Annexure-II.**

**(d): CCI regularly engages with stakeholders, including MSMEs, through stakeholder consultations, meetings and outreach programmes undertaken as part of its market studies and advocacy initiatives. CCI has conducted eight market studies across various sectors. During these consultations, stakeholders have highlighted concerns such as entry barriers, imbalance in bargaining power, lack of transparency in market practices, exclusionary agreements and refusal to deal.**

**(e): CCI periodically assesses the training requirements of its officers and conducts training programmes, workshops and expert lectures to strengthen institutional capacity, including in emerging technologies such as Artificial Intelligence (AI). CCI officials have also been onboarded on the iGOT (Integrated Government Online Training) platform, which offers courses on AI and other technology-related domains. These capacity-building programmes are conducted regularly to equip officers to address evolving competition issues.**

**(f): CCI has entered Memoranda of Understanding (MoUs) with the competition authorities of Russia, the United States, the European Union, Australia, Canada, Brazil, Japan, Mauritius and Egypt, as well as under the BRICS framework. These MoUs provide for cooperation in the field of competition law and policy through exchange of information and best practices, technical cooperation, capacity-building, training programmes, workshops and expert interactions.**

**\*\*\*\*\***

| FY      | Cases received | Brought forward cases from previous FY | Orders passed u/s 26(1)* | Cases Disposed of*   |                           |        |             |
|---------|----------------|----------------------------------------|--------------------------|----------------------|---------------------------|--------|-------------|
|         |                |                                        |                          | At prima facie stage | After investigation       |        |             |
|         |                |                                        |                          | u/s 26(2) & other    | u/s 26(6)/26 (9) & others | u/s 27 | u/s 48A (3) |
| 2021-22 | 59             | 141                                    | 21                       | 43                   | 14#                       | 18     | -           |
| 2022-23 | 42             | 124                                    | 13                       | 26                   | 09                        | 13     | -           |
| 2023-24 | 50             | 118                                    | 07                       | 29                   | 02                        | 02     | -           |
| 2024-25 | 37             | 134**                                  | 12                       | 39                   | 04                        | 04     | -           |
| 2025-26 | 55             | 123**                                  | 17                       | 25                   | 02                        | 07     | 01          |

\* Includes cases carried forward from the previous year

# Excluding 01 remanded back case

\*\* Excluding 01 case each in FY 2023-24 and 2024-25, where Order(s) u/s 26(1) were set aside by the Hon'ble Delhi High Court

| FY                                 | Name                               | Nature of Established Violation              | Penalty Imposed<br>(Rs. in crore) | Penalty Collected<br>(Rs. in crore)                                                                                             | Current Status                                       |
|------------------------------------|------------------------------------|----------------------------------------------|-----------------------------------|---------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------|
| 2021-22                            | (i) Suo Motu Case No. 01 of 2019   |                                              |                                   |                                                                                                                                 |                                                      |
|                                    | Maruti Suzuki India Limited        | Section 3                                    | 200                               | Stayed vide order dated 22.11.2021 passed by Hon'ble NCLAT                                                                      | The Commission passed the Final Order on 23.08.2021. |
|                                    | (ii) Suo Motu Case No. 06 of 2017  |                                              |                                   |                                                                                                                                 |                                                      |
|                                    | United Breweries Limited           | Section 3                                    | 751.83                            | Stayed vide order dated 17.02.2023 passed by Hon'ble SC                                                                         | The Commission passed the Final Order on 24.09.2021  |
|                                    | Carlsberg India Private Limited    |                                              | 111.39                            | 111.39                                                                                                                          |                                                      |
|                                    | (iii) Suo Motu Case No. 10 of 2014 |                                              |                                   |                                                                                                                                 |                                                      |
|                                    | Kawasaki Kisen Kaisha Ltd.         | Section 3                                    | 24.23                             | 24.23                                                                                                                           | The Commission passed the Final Order on 20.01.2022  |
|                                    | Mitsui O.S.K. Lines Ltd.           |                                              | 10.13                             | 10.13                                                                                                                           |                                                      |
|                                    | Nissan Motor Car Carrier Co.       |                                              | 28.69                             | 28.69                                                                                                                           |                                                      |
|                                    | 2022-23                            | (i)Case No. 14 of 2019 & Case No. 01 of 2020 |                                   |                                                                                                                                 |                                                      |
| MakeMyTrip and Golbibo             |                                    | Sections 3 & 4                               | 223.48                            | On a petition filed by MMT, Hon'ble Delhi High Court stayed recovery of penalty vide order dated 14.12.2022, subject to deposit | The Commission passed the Final Order on 19.10.2022  |
| Oravel Stays Private Limited (OYO) |                                    |                                              | 168.88                            |                                                                                                                                 |                                                      |

|                |                                                                                        |                  |                |                                                                                                                                                                                                                              |                                                            |
|----------------|----------------------------------------------------------------------------------------|------------------|----------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------|
|                |                                                                                        |                  |                | <b>of 10% of the penalty amount.</b>                                                                                                                                                                                         |                                                            |
|                | <b>(ii) Case No. 39 of 2018</b>                                                        |                  |                |                                                                                                                                                                                                                              |                                                            |
|                | <b>Google</b>                                                                          | <b>Section 4</b> | <b>1337.76</b> | <b>1337.76</b>                                                                                                                                                                                                               | <b>The Commission passed the Final Order on 20.10.2022</b> |
|                | <b>(iii) Case No. 07 of 2020, 14 of 2021 &amp; 35 of 2021</b>                          |                  |                |                                                                                                                                                                                                                              |                                                            |
|                | <b>Google</b>                                                                          | <b>Section 4</b> | <b>936.44</b>  | <b>NCLAT vide order dated 28.03.2025 reduced the penalty amount to Rs. 216.69 Cr. Reduced penalty has been realised.</b>                                                                                                     | <b>The Commission passed the Final Order on 25.10.2022</b> |
| <b>2023-24</b> | <b>NIL</b>                                                                             |                  |                |                                                                                                                                                                                                                              |                                                            |
| <b>2024-25</b> | <b>(i) Suo Motu Case No. 01 of 2021, Case No. 05 of 2021 &amp; Case No. 30 of 2021</b> |                  |                |                                                                                                                                                                                                                              |                                                            |
|                | <b>Meta</b>                                                                            | <b>Section 4</b> | <b>213.14</b>  | <b>213.14</b>                                                                                                                                                                                                                | <b>The Commission passed the Final Order on 18.11.2024</b> |
| <b>2025-26</b> | <b>(i) Case No. 05 of 2019</b>                                                         |                  |                |                                                                                                                                                                                                                              |                                                            |
|                | <b>Intel Corporation</b>                                                               | <b>Section 4</b> | <b>27.38</b>   | <b>Vide order dated 16.04.2026, NCLAT stayed further recovery of penalty imposed by CCI till Next Date of Hearing i.e 31.07.2026. The party has deposited 25% of the penalty as condition precedent of filing of appeal.</b> | <b>The Commission passed the Final Order on 12.02.2026</b> |

